

pilations have been received and the Board is considering them.]

Shri N. Sreekantan Nair: May I know whether there is any scheme to write international or English names in Hindi letters?

Shri K. D. Malaviya: It is not the function of this Board about which I have answered the question.

Shri V. P. Nayar: May I take it that all the internationally accepted terms are to be translated into Hindi under this scheme?

Shri K. D. Malaviya: All these questions are being considered.

सेठ गोविन्द दास : क्या माननीय मंत्री जी को यह बात मालूम है कि जो अभी हमारे एक माननीय सदस्य ने पूछा कि कोई इंटर-नेशनल चीज इस तरह की है तो ऐसी कोई चीज दुनिया में नहीं है, और सब जगह भिन्न भिन्न भाषाओं में यह जो वैज्ञानिक शब्दावली है वह तैयार की जाती है? इसीलिये, हिन्दी साहित्य सम्मेलन ने इस सम्बन्ध में बहुत बड़ा काम किया है। और क्या माननीय मंत्री जी हिन्दी साहित्य सम्मेलन के उस काम को भी मद्देनजर रखेंगे?

श्री के० डी० मालवीय : जी, हां, यह मैं ने अभी माननीय सदस्य से सुना।

उपाध्यक्ष महोदय : मंत्री जी ने अभी यही जवाब दिया।

GENERAL ELECTIONS

*1166. **Shri B. N. Misra:** (a) Will the Minister of Law be pleased to state how much expense Government have incurred over Election Tribunals upto this time in connection with the General Elections held in 1952 and what is the recurring expense over the tribunals per month since January, 1953?

(b) Has any time limit been fixed for the disposal of these cases pending before the Tribunal?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) A statement showing the expenditure incurred in connection with the Tribunals upto the 1st March 1953 is laid on

the Table of the House. [See Appendix VIII, annexure No. 14.] Regarding recurring monthly expenditure, the information will have to be collected separately and will be laid on the Table in due course, if so desired.

(b) No.

Shri B. N. Misra: What is the number of election tribunals in India for deciding these petitions, and how many are still functioning?

Shri Anil K. Chanda: The total number of tribunals set up is 63, of which 45 were functioning on the 1st of March.

Shri B. N. Misra: Will the Minister be pleased to state if the Government is contemplating to give jurisdiction to the respective High Courts of the States to try and hear the election petitions in future?

Shri Anil K. Chanda: It is not under contemplation of the Government at present.

Shri Dabhi: May we know the number of election petitions pending at present, in each State?

Shri Anil K. Chanda: State by State, or total? Altogether there were 314 election petitions of which 122 have been decided, and 192 are still pending before the tribunals.

Shri K. K. Basu: In view of the urgency of the thing, may we know how long Government expect it would take to decide the cases?

Shri Anil K. Chanda: It is very difficult to anticipate when they would be all finished.

Shri Punnoose: Can the Government tell us how Pepsu has the largest amount of expenditure, though the number of tribunals there is small?

Shri Anil K. Chanda: In Pepsu, the number of tribunals is small, but the number of cases covered is much more.

QUASI-PERMANENT LAND ALLOTMENT IN PUNJAB

*1167. **Shri Ras Dass:** Will the Minister of Rehabilitation be pleased to state:

(a) when the quasi-permanent land allotment made in the Punjab State will be made permanent; and